



2026:AHC:15894

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 1809 of 2026

Baburam

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Santosh Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Additional Commissioner (Judicial)-II, Bareilly Division, Bareilly to decide Appeal No.1351/2024 (Computerized Case No.C202412000001351) (Baburam Vs. State of U.P. and others) expeditiously.
4. It is argued by learned counsel for the petitioner that the matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner (Judicial)-II, Bareilly Division, Bareilly to decide the aforesaid appeal ***expeditiously strictly in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026
saqlain